

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 44 of 2021

IN THE MATTER OF:

Prateek Gupta and Ors.

....Appellants

Vs.

**Petrolube India Ltd.
(Through its Liquidator, Mr. Ashwini Gupta)**

....Respondent

Present:

For Appellants: Ms. Richa Sandilya, Advocates.

**For Respondent: Ms. Asmita Duggal, Advocate
Mr. Ashwani Kumar Gupta (Liquidator, in person)**

ORDER
(Virtual Mode)

19.02.2021: The Learned Counsel for the Appellants says that Reply has been filed on 16.02.2021. It is not on record of this Court. Registry to check. Counsel to ensure that it comes to our record.

The Learned Counsel for the Appellants wants to file Rejoinder. Rejoinder may be filed within two weeks.

List the Appeal 'For Admission (After Notice) Hearing' on **10th March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md